

## C O N T E N T S

**Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935 (Saka)  
No.31 Monday, May 7, 2013/Vaisakha 17, 1935 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

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LOK SABHA

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Monday, May 7, 2013/Vaisakha 17, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

### OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of Shri Chandramani Tripathi who was a Member of Twelfth and Fourteenth Lok Sabhas representing the Rewa Parliamentary Constituency of Madhya Pradesh.

He was also a member of Madhya Pradesh Legislative Assembly from 1977 to 1980.

An able parliamentarian, he served as Member of Committees on Energy, Industry, Rural Development and Members of Parliament Local Area Development Scheme. He was also a Member of Consultative Committee in the Ministry of Coal.

Shri Chandramani Tripathi passed away on 23 March, 2013 at Gurgaon at the age of 66.

We deeply mourn the loss of Shri Tripathi and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.02 hrs.**

*The Members then stood in silence for a short while.*

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MADAM SPEAKER: Now Question Hour.

Q. 561 – Shri Baijayant Panda.

... (Interruptions)

**11.03 hrs**

*At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri Ghanshyam Anuragi, Sk. Saidul Haque, Shri Sher Singh Ghubaya and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

**11.0 3½ hrs.**

MADAM SPEAKER : Q. 561 – Shri Bajjayant Panda.

**(Q.561)**

SHRI BAIJAYANT PANDA : Madam, I want to ask the hon. Minister that in light of the statement that he has laid on the Table of the House that the indication shows that while the wholesale price index... (*Interruptions*)

Madam, will the hon. Minister answer whether any of these steps that he has stated on the floor of the House as having been taken is having any particular impact in controlling the hoarding of these essential food products which is impacting inflation? ... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 Noon.

**11.04 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Shri Francisco Cosme Sardinha in the Chair)*

*... (Interruptions)*

**12.0 ½ hrs**

*At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri Ghanshyam Anuragi, Sh. Saidul Haque, Shri Sher Singh Ghubaya and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

**12.01 hrs.****PAPERS LAID ON THE TABLE**

MR. CHAIRMAN : Papers to be laid on the Table of the House.

*... (Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of Shri Praful Patel, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2013)- (Compliance Audit) General Purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2012, under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 9055/15/13)

*... (Interruptions)*

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9056/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 9057/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2011-2012.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 9058/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 7 of 2013)-Performance Audit of the Storage Management and Movement of Food Grains in Food Corporation of India, Ministry of Consumer Affairs, Food and Public Distribution, for the year ended March, 2012, under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 9059/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2013-2014.

(Placed in Library, See No. LT 9060/15/13)

- (2) Memorandum of Understanding between the North Eastern Regional Agricultural Marketing Corporation Limited and the Ministry of Development of North Eastern Region for the year 2013-2014.

(Placed in Library, See No. LT 9061/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

- (i) The Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, whole-time Members and Part-time Members Rules, 2013 published in Notification No. G.S.R. 167(E) in Gazette of India dated 12<sup>th</sup> March, 2013.
- (ii) The Prasar Bharati (Broadcasting Corporation of India) Programme Executive Recruitment Regulations, 2013 published in Notification No. N-10/5/2013-PPC in Gazette of India dated 22<sup>nd</sup> March, 2013.
- (iii) The Prasar Bharati (Broadcasting Corporation of India) Transmission Executive Recruitment Regulations, 2013 published in Notification No. N-10/6/2013-PPC in Gazette of India dated 22<sup>nd</sup> March, 2013.
- (iv) The Prasar Bharati (Broadcasting Corporation of India) Cameraman Grade-II Recruitment Regulations, 2013 published in Notification No. A-10/32/2013-PPC in Gazette of India dated 20<sup>th</sup> February, 2013.
- (v) The Prasar Bharati (Broadcasting Corporation of India) (Head Clerk/Assistant) Recruitment Regulations, 2013 published in Notification No. N-10/4/2013-PPC in Gazette of India dated 22<sup>nd</sup> February, 2013.
- (vi) The Prasar Bharati (Broadcasting Corporation of India) (Engineering Assistant) Recruitment Regulations, 2013 published in Notification No. N-10/2/2013-PPC in Gazette of India dated 22<sup>nd</sup> February, 2013.

(vii) The Prasar Bharati (Broadcasting Corporation of India) (Technician) Recruitment Regulations, 2013 published in Notification No. N-10/3/2013-PPC in Gazette of India dated 22<sup>nd</sup> February, 2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) to (vii) of (1) above.

(Placed in Library, See No. LT 9062/15/13)

(3) A copy of the Press Council (Delegation of Financial Powers) Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. N-4/18/2011-PCI (Admn.) in Gazette of India dated 10<sup>th</sup> December, 2012 under Section 26 of the Press Council Act, 1978.

(Placed in Library, See No. LT 9063/15/13)

... (*Interruptions*)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Sir, on behalf of Shri Prateek Prakashbapu Patil, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2013-2014.

(Placed in Library, See No. LT 9064/15/13)

(ii) Memorandum of Understanding between the Coal India Limited and the Ministry of Coal for the year 2013-2014.

(Placed in Library, See No. LT 9065/15/13)



- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 9066/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2779(E) to S.O. 2786(E) published in Gazette of India dated 24<sup>th</sup> November, 2012, regarding constitution of the Special Court under the National Investigation Act, 2008.
- (ii) S.O. 78(E) published in Gazette of India dated 31<sup>st</sup> December, 2012, regarding constitution of the Special Court under the National Investigation Act, 2008.
- (iii) S.O. 964(E) published in Gazette of India dated 15<sup>th</sup> April, 2013, regarding constitution of the Special Court under the National Investigation Act, 2008.
- (iv) S.O. 1071(E) published in Gazette of India dated 29<sup>th</sup> April, 2013, regarding extension of the term of Shri S. Vijayakumar as Special Judge under the National Investigation Act, 2008.

(Placed in Library, See No. LT 9067/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2787(E) to S.O. 2790(E) published in Gazette of India dated 24<sup>th</sup> November, 2012, regarding appointment of Special Public Prosecutor(s) under the National Investigation Act, 2008.
- (ii) S.O. 269(E) to S.O. 271(E) published in Gazette of India dated 22<sup>nd</sup> January, 2013, regarding appoint of Judge to preside over the NIA Special Court under the National Investigation Act, 2008.

(Placed in Library, See No. LT 9068/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND  
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING  
INDUSTRIES (SHRI TARIQ ANWAR): Sir, on behalf of Dr. Charan Das  
Mahant, I beg to lay on the Table a copy of the Outcome Budget (Hindi and  
English versions) of the Ministry of Food Processing Industries for the year 2013-  
2014.

(Placed in Library, See No. LT 9069/15/13)

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... (*Interruptions*)

**12.0 1 ½ hrs.****STANDING COMMITTEE ON COAL AND STEEL  
36<sup>th</sup> and 37<sup>th</sup> Reports**

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-sixth Report on "The Mines and Minerals (Development & Regulation) Bill, 2011" relating to the Ministry of Mines.
  - (2) Thirty-seventh Report on "The Coal Mines (Conservation & Development) Amendment Bill, 2012" relating to the Ministry of Coal.
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**12.02 hrs.**

**STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 42<sup>nd</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Ministry of Food Processing Industries\***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Sir, on behalf of Dr. Charan Das Mahant, I beg to lay the statement on the status of implementation of recommendations contained in the 42<sup>nd</sup> Report of the Standing Committee on Agriculture in pursuance of the direction of Hon'ble Speaker, Lok Sabha.

The 42<sup>nd</sup> Report of the Standing Committee on Agriculture was presented to the Parliament on 26<sup>th</sup> February, 2013. The Report relates to 'Demands for Grants (2012-13)'.

There were 8 recommendations/ observations made by the Committee in the said 42<sup>nd</sup> Report where action was called for on the part of the Government. These recommendations pertain to Scheme for Infrastructure Development; Mega Food Parks; Cold Chain, Value-Addition and Preservation Infrastructure; Scheme for Technology Upgradation, Establishment and Modernisation of Food Processing Industries; Scheme for Upgradation of Quality of Street Food; Scheme for Quality Assurance, Codex Standards and Research and Development and other Promotional Activities; Scheme for Abattoirs.

Present status of implementation of various recommendations made by the Committee and reported to the Committee is indicated in the Annexure to my statement and the same is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents given in the Annexure. I would request that this may be considered as having been read.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 9070/15/13.

**12.03 hrs****MATTERS UNDER RULE 377\***

MR.CHAIRMAN: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may personally handover slips at the Table of the House immediately as per practice.

**(i) Need to redress the grievances of the personnel of various Central Armed Police Forces of the country**

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to frame separate Service and Pension Rules for the personnel of Central Armed Police Forces under the Ministry of Home Affairs. Even though the personnel of various Central Armed Police Forces discharge their duty with utmost dedication under difficult conditions, the service and pension benefits to them are not at all sufficient. For instance, they are separated from the family and have to stay at distant localities. During the period of service they are assigned various responsibilities pertaining to the security of the nation. They have to deal with difficult situations ranging from environment to anti-social elements. These personnel are always under a condition of threat on their lives. However, they are not rewarded with sufficient service benefits. Moreover, after the retirement these personnel and their family members are deprived of the limited privileges that were permitted during the service period. These factors adversely affect their morale. Therefore, I request the Government to kindly redress the grievances of the Personnel of various Central Armed Police Forces in this regard.

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\* Treated as laid on the Table.

**(ii) Need to upgrade Mysore-Bannur-Malavali, Kollegal-Mettur- Salem and Nanjangud-Chamarajanagar State Highways in Chamarajanagar parliamentary constituency in Karnataka into National Highways**

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the attention of the government regarding the dire need to take urgent steps for upgradation of three State Highway Roads into National Highways in my Chamarajanagar Parliamentary Constituency (Karnataka State).

In my Constituency, due to growth of industries, sugar factories, agriculture, historic World Heritage places, tourist places and increased flow of tourists from all over the world, the traffic on the State Highway has exponentially increased. In the light of the above, it is essential to upgrade three following State Highway Roads :- (1) Mysore-Bannur-Malavalli 47 Kms. which connects NH-212 & 209 further connecting Mysore & Mandya Districts. (2) Kollegal-Mettur-Selam 180 Kms. -which connects NH-209 & 7 further connecting Karnataka & Tamilnadu and (3) Nanjangud-Chamarajanagar 42 Kms. missed link which connects Karnataka & Tamilnadu. These are the long-pending issues and there is need to complete the works in the interests of the local people. Despite raising the matter on different occasions in the past, no concrete steps have been taken in this regard so far.

In view of the above and for the economic growth of the State as well as the country, I earnestly urge upon the Hon'ble Minister for Road Transport & Highways, through the Chair, to accord sanction for upgradation of above-mentioned three State Highways Roads into National Highways and to release suitable grants at the earliest.

**(iii) Need to provide direct employment to contract workers  
by the concerned department in Uttarakhand**

**श्री सतपाल महाराज (गढ़वाल):** मैं सरकार का ध्यान देश के पढ़े-लिखे बेरोजगारों की ओर आकर्षित करना चाहता हूँ। देश का युवा वर्ग विशेषकर उत्तराखण्ड में रमसा, स्वास्थ्य एवं अन्य विभागों में किसी उपनल/एजेन्सी के माध्यम से संविदा पर कार्यरत होता है परंतु ऐसा देखने में आया है कि उपनल विभाग से पूरा पैसा ले उन्हें पूरे वेतन का भुगतान नहीं करती है। इसी प्रकार की शिकायतें सिर्फ उत्तराखण्ड से ही नहीं अपितु देश के अन्य राज्यों से भी आ रही हैं। जब सरकारी विभाग संविदा पर रोजगार प्रदत्त करवाने वाले उपनल को पूरा भुगतान करते हैं तो वह स्वयं भी संविदा पर नियुक्ति कर सकते हैं जिससे यह सिस्टम पारदर्शी रहेगा और हमारे युवाओं का शोषण नहीं होगा।

मेरा केन्द्र सरकार से अनुरोध है कि वह ऐसी योजना तैयार कर क्रियान्वित करें जिससे संविदा पर नौकरी के लिए उपनल का माध्यम न अपना सरकारी विभाग स्वयं ही सीधे अभ्यर्थी को रोजगार प्रदान करे।

**(iv) Need to take immediate effective measures for eradication of cholera in Kerala particularly in Wayand district**

SHRI M.I. SHANAVAS (WAYANAD): It is a matter of grave concern that diseases like cholera are prevalent in Kerala despite the State Government taking all measures in its capacity. Wayanad, being a tribal and agrarian district where health and sanitation infrastructure is yet to progress to its fullest is often affected by cholera epidemic. More than 37 people have been identified as having symptoms of cholera. Three people died this year and figures for the years 2010-11 and 2011-12 were six and eight respectively. The fatalities are serious as a majority of the deceased are tribals.

Considering the severity of the issue, I would request the Union Ministry of Health and Family Welfare to provide special attention to Wayanad district and assign the services of National Institute of Cholera & Enteric Diseases, specializing in research in the same and to send an expert team for an extensive profiling and submit a report as early as possible. Apart from this, I would also request the Ministry to provide mobile medical units and allot more ASHA workers specifically for tribal settlements.



**(v)Need to set up a Silk Park in Aarani in Tamil Nadu**

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw the attention of the august House regarding the dire need to take immediate steps to set up a Silk Park in Aarani, which happens to be my Parliamentary Constituency in Tamil Nadu.

Aarani is famous for silk sarees. It is next to Kancheepuram Sarees. The weavers, in and around Aarani, have good demand for silk sarees and handlooms. Regarding this, I gave a representation to the then Honble Minister for Textiles, Shri Dayanidhi Maran and he assured at that time that a Silk Park would be set up in Aarani. The concerned officials from Bangalore visited the Aarani town and surveyed the land. But nothing happened. Keeping in view the popular demand and local weavers' interests, I raised questions on this subject in Parliament also and wrote to the Hon'ble Minister for Commerce and Industry. He assured in the House and the Hon'ble Speaker also intervened in the matter and asked the concerned Minister to solve this problem.

Accordingly, I request the Government, to set up a Silk Park in Aarani for the benefit of thousands of families in Aarani and also to protect the silk industry in and around the area.

**(vi) Need for bailout package for District Cooperative Bank Limited in  
Siddharth Nagar district, Uttar Pradesh to enable it to  
settle the payments of its customers**

श्री जगदम्बिका पाल (डुमरियागंज): उत्तर प्रदेश के जनपद सिद्धार्थनगर में कार्यरत लाखों लोगों का धन जिला सहकारी बैंक लिमिटेड में जमा है। जिला सहकारी बैंक पैसा न होने के कारण लोगों के जमा पैसों का भुगतान करने में असमर्थ है। यहां तक बैंक कर्मचारी भी वेतन भुगतान न मिल पाने के कारण आर्थिक तंगी से त्रस्त हो गए हैं। 31 मार्च सन् 2004 के बैंक संतुलन पत्र के आधार पर वैद्यनाथन कमेटी की संस्तुतियों के आधार पर संबंधित पैकेज बनाकर नाबार्ड (लखनऊ) को प्रस्तुत किया जा चुका है, परंतु पैकेज का धन प्राप्त न होने के कारण आर्थिक संकट दिन-प्रतिदिन बढ़ता जा रहा है जिससे क्षेत्र की जनता में काफी रोष एवं क्षोभ है। अतः इस मामले को देखते हुए भारत सरकार से मांग करता हूं कि इस मामले में हस्तक्षेप करके तुरंत कार्यवाही करें।

**(vii) Need to send a Central special team to suggest ways and means to tide over the problem compelling farmers to commit suicides in Vidarbha region of Maharashtra**

SHRI VILAS MUTTEMWAR (NAGPUR): I intend to raise a very important matter concerning the plight of the farmers of Vidarbha region. It is an admitted fact that there is an acute shortage of water and irrigation facilities in Vidarbha region as compared to other regions of Maharashtra as a result of which the farmers are the worst sufferers. Unfortunately, no worthwhile step has been taken to mitigate the harsh effect of the problem and consequently there has been regular failure of crops in Vidarbha. This problem is further accentuated for not giving remunerative price to farmers for their crops, lack of irrigation facilities, damage to the crops due to natural calamities, non functional of pumps for irrigation purposes due to long loadshedding etc. The establishment of thermal power plants will aggravate the already acute water shortage problem in the region that has suffered due to lack of tardy pace of development of irrigation projects. This pitiable situation is being regularly faced by the farmers of the Vidarbha region and has not found any substantive solution both at the Central and State level. This pathetic situation has led to regular instances of suicides by the farmers. From 2001 to 2013 about 9390 farmers committed suicides in one district of Nagpur division and five districts in Amravati division. From June 2012 to April 2013 alone 1605 farmers committed suicides in one year. The financial help rendered to the farmers from time to time by the Government has not completely mitigated their condition and suicides continue to occur.

In such a situation a serious thought is required to be given to this problem not only to overcome the problem of suicides by the farmers but also to take concrete and positive steps to provide sufficient financial and other assistance to the farmers.

I would, therefore, urge upon the Government that a special team be sent there to assess the seriousness of the situation and suggest ways and means to overcome the continued hardships of the farmers while recommending financial assistance to the tune of atleast 5,000 crores and other remedial measures.

**(viii) Need for harnessing of gas reserves by ONGC in Chinnewala Tibba gas field in Jaisalmer district, Rajasthan**

**श्री राम सिंह कस्वां (चुरु):** राजस्थान के जैसलमेर जिले में काफी बड़े क्षेत्र में गैस के अथाह भण्डार मिले हैं। ओ.एन.जी.सी. द्वारा सर्वेक्षण करने पर चिन्नेवाला टिब्बा में बहुत उच्च श्रेणी की गैस के विशाल भण्डार का पता चला है, जहां चार कुएं भी तैयार हो गए हैं। इस क्षेत्र में गैस का प्रेशर 160 केजी है जो अंतर्राष्ट्रीय मानकों के अनुसार सर्वोत्तम है और इस गैस के जलने की क्षमता भी सर्वोत्तम है। चिन्नेवाला गैस फील्ड एरिया में कुएं तैयार हुए 9-10 वर्ष हो गए हैं, फिर भी गैस का दोहन नहीं किया जा रहा है। अगर ओ.एन.जी.सी. द्वारा उक्त फील्ड से गैस का दोहन किया जाता है तो इस सरकारी उपक्रम को करोड़ों रूपयों का प्रतिमाह फायदा होगा। राजस्थान राज्य विद्युत निगम उक्त फील्ड से गैस लेने को तैयार है। मेरा सरकार से आग्रह है कि अविलम्ब उक्त क्षेत्र से गैस दोहन के लिए ओ.एन.जी.सी. को निर्देश जारी किया जावे एवं सरकार उपक्रम ओ.एन.जी.सी. से ही इसका दोहन करवाए।

**(ix) Need to permit farmers to lay water pipelines beneath the railway lines in Himmatnagar Tehsil in Sabarkantha parliamentary constituency in Gujarat**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** मेरे संसदीय क्षेत्र साबरकांठा (गुजरात) के हिम्मतनगर तहसील के सूरजपुर गांव के किसानों ने अपनी जमीन उदयपुर-हिम्मतनगर (उ.प. रेलवे) रेल लाईन के लिए दी थी। रेल लाईन बीच में से गुजरने की वजह से किसानों के खेत दो भागों में बंट गए हैं। अब सिंचाई हेतु 4 इंच व्यास की पाइप लाईन रेल लाईन के नीचे से ले जाने के लिए रेल विभाग की अनुमति जरूरी होती है। किसानों द्वारा अनुमति मांगने पर रेलवे विभाग ने किसानों को एक भारी रकम का एस्टीमेट दे दिया जो कि गरीब किसानों के लिए बहुत ज्यादा है। इस अनुमति के बाद भी निर्माण का खर्च तो किसानों को ही अलग से करना पड़ता है। इसमें स्थानीय किसानों श्री धुलाभाई पटेल को क्रमशः 2,20,526 रु. अमृतभाई पटेल को 2,84,033 रु. तथा श्री भीखा भाई पटेल को 1,40,019 रु. का एस्टीमेट रेलवे द्वारा दिया गया है। जब कि उस खेत की कीमत भी 3 लाख रुपये नहीं है। जिन किसानों ने राष्ट्रहित में अपनी जमीन दे दी, उन्हीं से रेलवे द्वारा ऐसा अनुचित व्यवहार किया जा रहा है। ऐसे में सरकार से मेरी मांग है कि गरीब किसानों को परेशान न किया जाए तथा किसानों को मुफ्त सिंचाई की अनुमति देने का प्रावधान किया जाए।

**(x) Need to take effective measures to ban child labour and make suitable arrangements for rehabilitation of child labour in the country**

**श्री वीरेन्द्र कुमार (टीकमगढ़):** देश की राजधानी दिल्ली में भी एक लाख से अधिक श्रमिक बाल मजदूर कार्य कर रहे हैं। दिल्ली में 15 जुलाई, 2009 से 31 दिसम्बर, 2011 तक बाल मजदूरी के 389 प्रकरण दर्ज किए गए। बाल मजदूरी से 3257 बच्चों को मुक्त कराया गया। दिल्ली उच्च न्यायालय ने 15 जुलाई, 2009 को राजधानी में बाल मजदूरी समाप्त करने के संबंध में सरकार, श्रम विभाग और पुलिस को निर्देश दिया था कि हर माह कम से कम 500 बच्चों को बाल श्रम से मुक्त करायें तथा उनके पुनर्वास की व्यवस्था करें। इस आदेश को अब तक लागू नहीं किया गया है।

अतः केन्द्र सरकार से अनुरोध है कि दिल्ली सहित देश के सभी राज्यों से बाल मजदूरी को समाप्त करने तथा उनके पुनर्वास के समुचित प्रबंध करने की शीघ्र कार्यवाही करने की व्यवस्था करें।

### **(xi) Need to provide remunerative price of wheat to farmers in Uttar Pradesh**

**श्री आर.के.सिंह पटेल (बांदा):** मैं सरकार का ध्यान अविलंबनीय लोक महत्व के विषय में आकृष्ट कराना चाहूंगा कि देश का किसान गेहूं का समर्थन मूल्य लागत मूल्य के बराबर भी नहीं पाता है। रासायनिक खाद, डीजल तथा महंगे कृषि यंत्रों ट्रैक्टर आदि के बढ़े हुए दामों के कारण उत्पादन लागत 1500 ₹ प्रति कुन्तल के हिसाब से आ रही है, जबकि किसानों के लागत मूल्य से डेढ़ गुना यानि 2250 ₹ प्रति कुन्तल गेहूं का समर्थन मूल्य दिया जाए।

वर्तमान समय में गेहूं की सरकारी क्रय केंद्रों पर खरीद हो रही है। क्रय केंद्रों पर किसान परेशान हो रहे हैं। किसान कई-कई दिनों तक ट्राली में गेहूं लादकर क्रय केंद्रों पर लाइन में खड़ा रहता है। क्रय केंद्र में कमीशन लेकर गेहूं की तौल हो रही है। कमीशन न देने वाले किसानों को क्रय केंद्रों से लौटाया जा रहा है। उ०प्र० में लोक सभा क्षेत्र बांदा के बांदा एवं चित्रकूट जनपदों में क्रय केंद्रों पर किसानों की लंबी लाईन लगी है। किसान परेशान है तथा आंदोलन को बाध्य हो रहा है।

अतः इस अविलंबनीय लोक महत्व के विषय पर सदन की कार्यवाही रोक कर चर्चा कराने के साथ मेरे लोक सभा क्षेत्र बांदा के जनपद बांदा एवं चित्रकूट में गेहूं खरीद समय से कराने की माँग करता हूँ।

**(xii) Need to undertake construction of railway line from Barhaj Bazar in Deoria district to Faizabad, Uttar Pradesh**

**श्री गोरख प्रसाद जायसवाल (देवरिया):** मेरे संसदीय क्षेत्र देवरिया जिले के लिए 2005 के रेल बजट में बरहज बाजार से फैजाबाद के बीच नई रेलवे लाईन बिछाने हेतु सर्वे कार्य पूरा हो गया है। उसके क्या परिणाम रहे हैं उसका अता पता नहीं है। बरहज बाजार से फैजाबाद के बीच का क्षेत्र रेलवे की सुविधा एवं रेलवे विकास से पूरी तरह से वंचित है। आजादी के 65 साल के बाद इस क्षेत्र को रेलवे सुविधा से विंचित किया जाना जनहित एवं संतुलित विकास पर कुठाराघात है। बरहज बाजार से फैजाबाद के रेलवे मार्ग के बनने से देवरिया को प्रदेश के दक्षिण एवं पश्चिम जिलों से आसानी से जोड़ा जा सकता है। रेलवे का उद्देश्य देश का संतुलित विकास में सहयोग करना है। बरहज में रेलवे की काफी भूमि बेकार में पड़ी है और देवरिया पूर्वांचल का एक व्यापारिक केंद्र है। इस बेकार की भूमि पर माल गोदाम बनाने का प्रस्ताव कई वर्षों से दिया जा रहा है, परंतु आज तक सरकार ने इस पर सकारात्मक कार्यवाही नहीं की है। देवरिया में रेलवे सुविधाओं एवं रेलवे विकास के अभाव में पूर्व में संपन्न यह जिला आज पिछड़ रहा है।

सरकार से अनुरोध है कि बरहज बाजार से फैजाबाद के बीच नई रेलवे लाईन बिछाने की योजना एवं निर्माण कार्य को प्राथमिकता दी जाये।

**(xiii) Need to inquire into the incident of LPG leakage and loss of lives and property in Dihari block in Karakat parliamentary constituency, Bihar and provide adequate compensation to the affected families**

**श्री महाबली सिंह (काराकाट):** मेरे संसदीय क्षेत्र काराकाट (बिहार) के डिहरी प्रखंड के न्यू एरिया में दिनांक 24.3.2012 को एल.पी.जी. गैस का रिसाव हो जाने के कारण करीब 4 घर जलकर राख हो गये। इस घटना में 9 लोगों की मौत हो गयी जिसमें 6 बच्चे, दो महिलाएं एवं 1 पुरुष शामिल हैं साथ ही 3 बुरी तरह झुलस भी गए और 26 लोग घायल हो गए। इस घटना के बाद भारत सरकार एवं विभाग की ओर से कोई जांच दल घटनास्थल पर पहुंच नहीं सका है और न ही मरने वालों के परिवार वालों को मुआवजा दिया गया है।

अतः मैं सरकार से आग्रह करना चाहूंगा कि इस घटना की जांच कराकर मृतकों के परिवार वालों को जल्द से जल्द मुआवजा दिया जाए।

**(xiv) Need to make BSNL towers functional in Kandhamal district and other Left Wing Extremism areas in the country**

SHRI RUDRAMADHAB RAY (KANDHAMAL): The Government is planning to install 2200 telecom towers in the LWE areas. I would like to draw attention of the Government towards 25 BSNL towers which were installed in Kandhamal district and other LWE areas in the year 2008 but could not be made functional till date. The govt. is incurring heavy losses by way of rent and security of these towers, which are practically of no use to the residents of that areas. I would, therefore, request the Government that in the first attempt all the telecom towers which were installed in 2008 or thereafter should be made operational on priority basis. The Government should also initiate penal action against the officials who are unnecessarily delaying the functioning of these towers and causing heavy financial losses. The delay is also badly affecting the working of intelligence groups and other security agencies to check the activities of extremist groups.

I once again request the Government to first make already installed Telecom towers in Kandhamal District (Odisha) and other LWE areas functional thereafter Government should install new telecom towers in these areas.



**(xv)Need to suspend the execution of order pertaining to vacation of land declared as defence land near cantonment area in Aurangabad parliamentary constituency, Maharashtra**

**श्री चंद्रकांत खैरे (औरंगाबाद):** मेरे संसदीय क्षेत्र औरंगाबाद महाराष्ट्र में मिलिटरी छावनी के पास 11 एकड़ जमीन पर चार पूर्वजों से यहां पर ईसाई संप्रदाय के लोग रहते हैं एवं इसी भूमि पर चर्च, चर्च गर्ल्स होस्टल, क्रिस्चियन चर्च हाई स्कूल, क्रिस्चियन प्राईमरी स्कूल भी है। हाल ही में छावनी परिषद ने इनकी जमीन को छावनी की जमीन घोषित किया है परंतु दस्तावेज के आधार पर यह जमीन 1875 से नासिक डायोसेसिन काउंसिल पी टी आर डी 2 की थी जिसे क्रिस्चियन मिशनरी ट्रस्ट को 1924 में सौंप दिया है। खेद की बात है कि सूखे की हालत में इस जमीन के सभी लोगों को 2 मई 2013 तक जमीन छोड़ने के लिए मिलिटरी प्रशासन द्वारा कह दिया गया है उसके बाद इस जमीन पर सभी स्कूलों, चर्च एवं ईसाई समुदाय के लोगों के घर को गिरा दिया जायेगा। जैसा कि सदन जानता है कि महाराष्ट्र में भयंकर सूखा पड़ा है एवं मराठावाड़ा में पांच दिनों में एक दिन पानी मिल रहा है ऐसी स्थिति में इनके परिवार के साथ काफी ज्यादाती होगी। इस संबंध में मिलिटरी छावनी की कार्यवाही को वर्षाकाल तक रोका जाये एवं वर्षाकाल के बाद दस्तावेज के आधार पर आग्र की कार्यवाही की जाये।

सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र औरंगाबाद, महाराष्ट्र के छावनी परिषद द्वारा उपरोक्त स्कूलों, चर्च एवं ईसाई समुदाय के घरों को गिराने की कार्यवाही रोकी जाये एवं वर्षाकाल के बाद दस्तावेज के आधार पर आगे के कार्यवाही की जाये।

**(xvi) Need to increase the allotment of kerosene to Tamil Nadu under Public Distribution system**

SHRI S. SEMMALAI (SALEM): Progressive reduction in allotment of kerosene to Tamil Nadu by the Central Government under Public Distribution system has consequently caused scarcity leading to the plight of the poor families in the State. A substantial number of the population in Tamil Nadu does not have LPG connections and is dependent on kerosene for cooking purposes. The scarcity of LPG results in delay in getting the re-filled cylinders.

In Tamil Nadu, kerosene is predominately used for cooking by the downtrodden sections of the society. In Tamil Nadu there are more than 1,02,23,981 families with no LPG connection and 49.38 lakh with single LPG connection and both these categories are supplied with kerosene. Since there is acute shortage of electricity, kerosene is being used for illumination. The required quota of kerosene for Tamil Nadu is 65,140 Kilo Litre per month. Now it has been reduced to 29,060 Kilo Litre. Hence, there is a need to adopt a rational approach by the Central Government in allotment of kerosene to Tamil Nadu based on actual need and entitlement as demanded by the Government of Tamil Nadu.

**(xvii) Need to provide adequate wages and other service benefits to the contract workmen engaged in Paradip Port Trust, Odisha**

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): I would like to raise the issue regarding the problems being faced by the skilled as well as unskilled contract workmen engaged in the Paradip Port Trust. It is a matter of concern that in the recent past a large number of workers are being engaged on contract by various Central Government Ministries and Departments subsequently reducing the number of direct employment in Paradip Port Trust. It is seen that the contract workmen who have been working for more than fifteen years and performing the same or similar kind of work done by the directly recruited employees are getting a meagre amount of wage and are also deprived of other statutory provisions like EPF, bonus, number of holidays, hours of work etc. In this regard, I would like to mention that the Deputy Chief Labour Commissioner, Dhanbad passed an order No. 35(1)/2003-DY CLC dated 10 November, 2004 under Rule 25(2)(v)(a)/(b) of Contract Labour (Regulation & Abolition) Central Rules, 1971, determining the wage rates and other conditions of service pertaining to the contract workmen of Paradip Port Trust who are engaged in the work other than the Scheduled Employment as specified in the Minimum Wages Act. The Deputy Chief Labour commissioner as per his order suggested for 76% hike in minimum wage given to the contract workmen. But the above order of Deputy Chief Labour Commissioner, Dhanbad has not been complied with by Paradip Port Trust as principal employers and contractors appointing the contract workmen have consistently been violating the Contract Labour (Regulation & Abolition) Act, 1970.

In this connection, I would like to urge upon the Government to ensure the compliance of the provisions of the Contract Labour (Regulation & Abolition) Act, 1970 as well as the order of the Deputy Chief Labour Commissioner, Dhanbad dated 10 November, 2004 in the interest and welfare of the contract workmen employed in Paradip Port Trust, Odisha.

**(xviii) Need to provide compensation to naxal affected families in Sheohar, Muzaffarpur and Vaishali districts of Bihar and also undertake development schemes in these districts**

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य में नक्सली हिंसा से सन् 2010, 2011, 2012 और 2013 में अब तक क्रमशः 97, 63, 44 और 17 लोग मारे गये, लेकिन मुझे खेद है कि सरकारी योजनायें जैसे सुरक्षा संबंधी खर्च योजना के अधीन किन्हीं पीड़ित परिवार को कोई वित्तीय सहायता प्रदान नहीं की गई और 22 नक्सल प्रभावित जिले में केवल 11 जिलों में ही विशेष विकास की योजनायें चलायी जा रही हैं, जो गलत है। यहां तक कि शिवहर, मुजफ्फरपुर और वैशाली जिले नक्सली हिंसा से ज्यादा पीड़ित हैं, उन्हें भी छोड़ दिया गया है।

अतः आग्रह है कि नक्सली हिंसा से सभी पीड़ित कुल 221 परिवारों को घोषित योजनान्तर्गत वित्तीय सहायता प्रदान कराया जाये और इन तीनों जिलों में विशेष विकास योजना चलायी जाये क्योंकि ये जिले भी नक्सली हिंसा से ज्यादा प्रभावित हैं।

... (Interruptions)

MR. CHAIRMAN: The House stands adjourned to meet again at 1 p.m.

**12.04 hrs**

*The Lok Sabha then adjourned till Thirteen of the Clock.*

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**13.00 hrs.**

*The Lok Sabha reassembled at 1.00 of the Clock  
(Shri Francisco Cosme Sardinha in the Chair)*

... (व्यवधान)

**13.0 ¼ hrs**

*At this stage, Shri Ganesh Singh, Shri Ghanshyam Anuragi, Smt. Harsimrat Kaur Badal, Shri S. Semmalai and some other hon. Members came and stood on the floor near the Table.*

...(Interruptions)

**13.01 hrs****NATIONAL FOOD SECURITY BILL, 2011 – Contd.**

MR. CHAIRMAN : Let us now take up item No. 14, namely, National Food Security Bill, 2011. Shri Bhakta Charan Das may continue now.

... (Interruptions)

**श्री भक्त चरण दास (कालाहांडी):** सभापति महोदय, कल मैंने अपनी बात रखनी शुरू की तो हाउस की कार्यवाही स्थगित हो गई। ... (व्यवधान) मैं आपके माध्यम से सरकार और सदन से कहना चाहता हूँ कि यह जो बिल मान्यवर मंत्री महोदय ने प्रस्तावित किया है।... (व्यवधान) इस बिल से भारत की दो करोड़ पच्चीस लाख गर्भवती महिलाओं को पर-मंथ एक हजार रुपया मिलेगा। ... (व्यवधान)

MR. CHAIRMAN: Please do not mention names.

... (Interruptions)

**श्री भक्त चरण दास :** जिन गरीब माताओं के बच्चे मर जाते हैं, वे सब इससे बेनिफिटेड होंगी। ... (व्यवधान) इस बिल से, जो डैस्टीट्यूट्स हैं ... (व्यवधान) जो होमलेस हैं ... (व्यवधान) उनके लिए व्यवस्था की गई है।... (व्यवधान)

MR. CHAIRMAN: Please go back to your seats.

... (*Interruptions*)

श्री भक्त चरण दास : सभापति महोदय, इस बिल के पास होने से गरीब लोग बेनिफिटेड होंगे।... (व्यवधान)

MR. CHAIRMAN: The House stands adjourned to meet again at 11 a.m. tomorrow, the 8<sup>th</sup> May, 2013.

**13.02 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, May 8, 2013/Vaisakha 18, 1935 (Saka).*

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